

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 33376/2017

(Arising out of impugned final judgment and order dated 20-09-2017 in WC No. 43652/2017 passed by the High Court Of Judicature At Allahabad)

GHAZIABAD DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

M/S EEMVEE BUILDWELL & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 09-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR
Ms. Aarti U. Mishra, Adv.
Mr. Amar Deep Sharma, Adv.

For Respondent(s) Ms. Karuna Nundy, Advd.
Mr. Rounak Nayak, Adv.
Mr. Anivesh Bhardwaj, Adv.
Ms. Aparna Bhat, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Ms. Aparna Bhat, learned counsel accepts notice on behalf of Respondent No.1. Respondent No.2 to 4 be served dasti through standing counsel.

List the matter on 7th May, 2018.

Connected matter being Civil Appeal arising out of SLP(C)No.25061/2017 and Civil Appeal arising out of SLP(C)Diary No.40221/2017 be also placed before this Court alongwith the instant petition.

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER